

**मद्रास उर्बरक कारखाने का विस्तार**

2835. श्री महा दीपक सिंह शास्त्री :  
क्या वेदोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मद्रास उर्बरक कारखाने का विस्तार करने का है, और

(ख) यदि हा तो तत्संबन्धी मुख्य बातें क्या हैं ?

वेदोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) :  
(क) और (ख) जी हा। 10 40 करोड़ रुपये की लागत से प्रति वर्ष 181,500 मीटने टन गन पी के उर्बरकों का उत्पादन करने के लिये अतिरिक्त क्षमता स्थापित करने के सम्बन्ध में मद्रास फर्टिलाइजर्स लि० के प्रस्ताव का सरकार ने अनुमोदन कर दिया है।

**Cases pending in Orissa High Court**

2836 SHRI D K PANDA Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government have decided to bring some measures in order to dispose of cases pending in High Courts;

(b) if so, the salient features thereof,

(c) the number of cases pending in Orissa High Court,

(d) whether Government have given directive to expedite the disposal thereof, and

(e) if so, the results thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE) (a) to (e). The State authorities have been advised to review and refix the Judge strength of the High Courts from time to time taking into account the institutions,

disposals and the pendency They have also been advised that action to fill vacancies should be initiated well in advance so as to ensure that the vacancies are filled from the date of occurrence

The High Court Arrears Committee had made some recommendations which are purely of administrative nature aimed at eliminating delay in the disposal of cases The State Governments and the High Courts have been advised that such recommendations be implemented straightaway

The Law Commission had made a number of recommendations for amendment of procedural law in criminal matters Based on those recommendations a new Code of Criminal Procedure has been enacted recently

The Law Commission has also suggested certain amendments to the Code of Civil Procedure 1908 with a view to eliminating minimising delays in civil litigation and thereby reducing costs A Bill for amending the Code of Civil Procedure is before the Parliament

The number of cases pending in the Orissa High Court on 30th June, 1974 was 5865

**Permanancy for Casual Labourers on Indian Railways**

2837 SHRI P G MAVALANKAR Will the Minister of RAILWAYS be pleased to state

(a) whether any casual labourers are being made permanent on the Indian Railways, and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) (a) and (b) In accordance with the service conditions of casual labourers, they are not made permanent directly They are first engaged against temporary posts and subsequently absorbed against regular